

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 28/2010

Sub: Determination of revised Fees and Charges due to additional capital expenditure incurred during the year 2005-09 for Unified Load Despatch and Communication Scheme in Northern Region.

Date of hearing : 10.8.2010

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : RRVNPL, AVVNL, JVVNL, JdVVNL, HPSEB, PSEB, HPPC, J&K, UPPCL, DTL, HPSEB, Chandigarh Administration, UPCL, NCR, BSES Yamuna, BSES Rajdhani , NDPL, Chandigarh Admn., UPCL, NCR and NDMC.

Parties present : Shri U.K.Tyagi, PGCIL  
Shri Rajee Gupta, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri Padmjit Singh, Consultant, HPCC  
Shri T.P.S.Bawa, Consultant, HPCC  
Shri G.M.Agarwal, UPPCL

This petition has been filed for approval of transmission tariff in respect of revised Fees and Charges due to additional capital expenditure incurred during the year 2005-09 for Unified Load Despatch and Communication Scheme in Northern Region, based on the Central

Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (herein after referred to as` the 2009 regulations).

2. In regard to wages revision of the employees, the representative of the petitioner submitted that the amount due for wage revision of the executives has already been paid and the assessment of wage revision impact for the Supervisors was under finalization and petition in this regard, would be filed before the Commission within a month.

3. The representative of HPPC also submitted that the EMS/SCADA system, for which O & M was claimed, was not fully functional. Further, it was clarified that though the telemetry function was being utilized, the applications like EMS, load forecasting and load shedding could not be utilized. He urged that investment made in the EMS/SCADA should be fully utilized. The representative of the HPCC requested the Commission to direct Member Secretary, NRPC to investigate the matter regarding utilization of the EMS/SCADA system.

4. In response, the representative of the petitioner submitted that the availability of the EMS/SCADA system has been above the specified limits (95% for software and 98% for the hardware) which was certified by respondent HPPNL. He further submitted that the no information regarding the utilization of the EMS/SCADA system has been received

the HPCC. The representative of the respondent was directed to submit the information within one week. The representative of the petitioner also sought permission to file its response to the information to be filed by the respondent.

5. The representative of HPPC also raised substantial increase in O & M expenses during 2007-08 and 2008-09. In response, the representative of the petitioner clarified that the equipments were earlier covered under warranty as the maintenance cost was low. However, O & M expenses have increased due to AMC of Rs. 8.45 crore since September 2007 and the impact of wage revision of the employees.

6. The Commission also directed the petitioner and the respondent HPCC to submit the required information/clarification on affidavit latest by 31.8.2010, with an advance copy to the other parties.

7. Subject to above, order in the petition was reserved.

sd/-  
(T.Rout)  
Joint Chief (Law)